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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA NO. 2399/2004

New Delhi, this the 14th day of January, 2005

**HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. S.K. NAIK, MEMBER (A)**

Dr. Anup Kumar Srivastava,
Presently working as Additional Commissioner,
Customs and Central Excise,
New Delhi and R/o 484, Hawa Singh Block,
Asiad Village, New Delhi.

...Applicant

(By Advocate: Shri R.K. Anand, Senior counsel with Sh. Amit Rathi and
Ms. Shivani Lal)

-versus-

1. Union of India through
Secretary (Revenue),
North Block, New Delhi.

2. The Chairman,
Central Board of Excise and Customs,
North Block, New Delhi.

3. Member (P&V),
CBEC,
North Block,
New Delhi.

...Respondents

(By Advocate: Shri Madhav Panikar)

ORDER (ORAL)

Justice V.S. Aggarwal, Chairman:

The facts are simple and, therefore, it becomes unnecessary for us to dwell into all the details of the case.

2. Reason being that applicant seeks a direction to promote him as Commissioner, Customs & Central Excise, contending that his batch-mates/juniors have been given promotion.

Ms Agg

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3. It is fairly conceded on behalf of the respondents that the name of the applicant had been considered and the matter has been sent for consideration before the Appointments Committee of the Cabinet in October, 2004.

4. Keeping in view the said facts, it will be unnecessary for us to express any opinion but we dispose of the present Original Application directing the respondents that the claim of the applicant should be considered and a decision be taken within four weeks from today and communicate it to the applicant.

Issue Dasti.

~~Decide~~
(S.K.Naik)
Member (A)

18 Aug
(V.S. Aggarwal)
Chairman

/na/